

Form No. 30

SPECIAL SUMMONS TO A PERSON ACCUSED OF A PETTY
OFFENCE

To..... (Name of accused)..... of
(address)

WHEREAS your attendance is necessary to answer a charge of a petty offence
.....(state shortly the offence charged), you are hereby required to
appear in person (or by pleader) before.....(Magistrate)

ofon the.....day of20 or if you desire to
plead guilty to the charge without appearing before the Magistrate, to transmit before the
aforesaid date the plea of guilty in writing and the sum of.....rupees as fine, or if
you desire to appear by pleader and to plead guilty through such pleader, to authorise such
pleader in writing to make such a plea of guilty on your behalf and to pay the fine through
such pleader. Herein fail not.

Dated, this day of.....20.....

(Seal of the Court)

(Signature)

Note:- If the accused desires to deposit the amount of fine, he may deposit the fine in any
branch of State Bank of India.

प्रारूप संख्या 30
छोटे अपराध के अभियुक्त को विशेष समन
धारा 200 देखिये

प्रेषिती

.....(अभियुक्त का नाम)

.....(पता)

..... के छोटे अपराध (आरोपित अपराध का संक्षिप्त विवरण) के आरोप का उत्तर देने के लिए आपकी हाजिरी आवश्यक है, अतः आपसे अपेक्षा की जाती है कि आप स्वयं (या प्लीडर द्वारा)..... (मजिस्ट्रेट) के समक्ष20.....केमास केदिन हाजिर हो या यदि आप मजिस्ट्रेट के समक्ष हाजिर हुए बिना आरोप के दोषी होने का अभिवचन करना चाहे तो आप दोषी होने का लिखित रूप से अभिवचन और जुर्माने के रूप में रुपये की राशि उपर्युक्त तारीख के पूर्व भेज दे या यदि आप प्लीडर द्वारा जाहिर होना चाहे और दोषी होने का अभिवचन ऐसे प्लीडर की मार्फत करना चाहे तो अपनी ओर से इस प्रकार दोषी होने का अभिवचन करने के लिए आप ऐसे प्लीडर को लिखित रूप से प्राधिकृत करें और ऐसे प्लीडर की मार्फत जुर्माने का संदाय करें। इसमें चूक नहीं होनी चाहियें।

ता0..... के 20.....

न्यायालय की मुद्रा

हस्ताक्षर

नोट :- इस सम्मन में वर्णित अर्थदण्ड की धनराशि संलग्न के द्वारा भारतीय स्टेट बैंक का किसी भी शाखा में जमा करके आप अपना मुकदमा समाप्त करा सकते हैं।

प्रारूप संख्या 30
छोटे अपराध के अभियुक्त को विशेष समन
धारा 200 देखिये

प्रेषिती

.....(अभियुक्त का नाम)

.....(पता)

..... के छोटे अपराध (आरोपित अपराध का संक्षिप्त विवरण) के आरोप का उत्तर देने के लिए आपकी हाजिरी आवश्यक है, अतः आपसे अपेक्षा की जाती है कि आप स्वयं (या प्लीडर द्वारा)..... (मजिस्ट्रेट) के समक्ष20.....केमास केदिन हाजिर हो या यदि आप मजिस्ट्रेट के समक्ष हाजिर हुए बिना आरोप के दोषी होने का अभिवचन करना चाहे तो आप दोषी होने का लिखित रूप से अभिवचन और जुर्माने के रूप में रुपये की राशि उपर्युक्त तारीख के पूर्व भेज दे या यदि आप प्लीडर द्वारा जाहिर होना चाहे और दोषी होने का अभिवचन ऐसे प्लीडर की मार्फत करना चाहे तो अपनी ओर से इस प्रकार दोषी होने का अभिवचन करने के लिए आप ऐसे प्लीडर को लिखित रूप से प्राधिकृत करें और ऐसे प्लीडर की मार्फत जुर्माने का संदाय करें। इसमें चूक नहीं होनी चाहियें।

ता0..... के 20.....

न्यायालय की मुद्रा

हस्ताक्षर

नोट :- इस सम्मन में वर्णित अर्थदण्ड की धनराशि संलग्न के द्वारा भारतीय स्टेट बैंक का किसी भी शाखा में जमा करके आप अपना मुकदमा समाप्त करा सकते हैं।

Bank's Copy
To be retained by Bank as Voucher

STATE BANK OF INDIA
(Can be deposited in any branch in Cash only)

| | | |
|------------|--|-----------------|
| ACCOUNT NO | | Power Jyoti a/c |
|------------|--|-----------------|

DISTRICT JUDGE, DISTT

(Mandatory for Bank to enter Name and Registration number in CBS screen CAREFULLY and CORRECTLY)

Name of Depositor/Accused

| |
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| | | | | | | | | | | | |
|-------------------------|---------------------------|--------------------|--|--|--|--|--|--|--|--|--|
| Registration No. | | | | | | | | | | | |
| Court No. (2 digits) | Case Number (5 digits) | Year (4 digits) | | | | | | | | | |
| | | | | | | | | | | | |

| | |
|--|------|
| Amount of Penalty/fine (above mentioned account) | |
| Amount of Commission (Branch Commission account) | 50/- |
| Total amount received | |

Total Amount in Words

| |
|-----------------------|
| Bank's Journal Number |
| |

Date of Deposit: _____ (Signature of Judge/Magistrate)
Seal

Bank's Stamp/Signature _____ Signature of Depositor

Court's Copy
To be retained by Bank for Court

STATE BANK OF INDIA

| | |
|------------|--|
| ACCOUNT NO | |
|------------|--|

DISTRICT JUDGE, DISTT

Name of Depositor

| |
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| |
| |

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|------------------------|---------------------------|--------------------|--|--|--|--|--|--|--|--|--|
| Registration No. | | | | | | | | | | | |
| Court No. (2digits) | Case Number (5 digits) | Year (4 digits) | | | | | | | | | |
| | | | | | | | | | | | |

| | |
|------------------------|------|
| Amount of Penalty/fine | |
| Amount of Commission | 50/- |
| Total amount received | |

| |
|-----------------------|
| Bank's Journal Number |
| |

Date of Deposit: _____

Bank's Stamp/Signature _____

Depositor's Copy
To be given to Depositor

STATE BANK OF INDIA

| | |
|------------|--|
| ACCOUNT NO | |
|------------|--|

DISTRICT JUDGE, DISTT

Name of Depositor

| |
|--|
| |
| |

| | | | | | | | | | | | |
|-------------------------|---------------------------|--------------------|--|--|--|--|--|--|--|--|--|
| Registration No. | | | | | | | | | | | |
| Court No. (2 digits) | Case Number (5 digits) | Year (4 digits) | | | | | | | | | |
| | | | | | | | | | | | |

| | |
|------------------------|------|
| Amount of Penalty/fine | |
| Amount of Commission | 50/- |
| Total amount received | |

| |
|-----------------------|
| Bank's Journal Number |
| |

Date of Deposit: _____

Bank's Stamp/Signature _____

"Saral Petty Offences Fine Deposit Scheme"

This Scheme is a small step in the direction of making our criminal justice delivery system more user friendly, time saving and more responsive to the changing need of the society. The object is to provide speedy justice to all concerned in regard to Petty Offences under section 206(2) of the Criminal Procedure Code 1973. These would include Traffic Challan under the Motor Vehicles Act, Challans under the Police Act, Public Gambling Act, Kshetra Panchayat and Zila Panchayat Adhiniyam. Such Criminal Cases can be summarily disposed of under section 260 and 261 of the Criminal Procedure Code, 1973, without compelling the litigant to appear in the Court. This would be a small step in taking justice to the doorsteps of the litigant, in which the State Bank of India is helping us.

At the bottom of each Special Summons, a note shall be made, informing the litigant that if he desires to plead guilty to the charge and does not want to contest the case, then in addition to the other modes provided in section 206 of the Code, he may deposit the fine specified in Special Summons in cash, in any branch of the State Bank of India. On such deposit the case shall stand disposed of or closed. A receipt in three parts shall be enclosed with each Special Summons mentioning therein the details of the account known as Power Jyoti Account, Court Number, Case Number, Year, proposed fine along with a fixed amount of Rs. 50/- to be charged by the bank as handling charges. In this manner a litigant, upon receipt of the Special Summons, shall have to merely deposit the fine specified in the Special Summons in the bank with the help of deposit slip enclosed with Summons and the bank shall inform the Court concerned that Fine has been deposited. The case shall then be treated as disposed of or closed. The litigant will, therefore, not be required to go the Court on receipt of summons for Petty Offences.

Scan.
Anup Gupta